

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:280  
ANSWERED ON:08.12.2009  
INTER-STATE CRIMES  
Gangaram Shri Awale Jaywant

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government proposes to evolve a mechanism to tackle inter-state crimes in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to take steps to remove the constraints of territorial jurisdiction for improving the administration of the criminal justice system and to control crimes; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.280 FOR 08-12-2009 REGARDING "INTER-STATE CRIMES"

(a) to (d): Since the entries 'Police' and 'Public Order' are in the State List under the Seventh Schedule to the Constitution of India, any mechanism to tackle inter-State crimes by removing the territorial jurisdiction of the State police would infringe the federal structure of the Constitution. No such proposal is, therefore, under consideration of the Government of India.

The Ministry of Home Affairs, however, supplements the efforts of the State Governments by providing them financial assistance for modernization of their Police Forces in terms of weaponry, communication, equipment, mobility, training and other infrastructure under the Scheme of Modernization of State Police Forces. Further, intelligence inputs are regularly shared by the Central security and intelligence agencies with the State law enforcement agencies for improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

The Government is implementing a Crime and Criminal Tracking Network and Systems (CCTNS) for improving the effectiveness of policing at the Police Station level through adoption of principles of e-Governance, and creation of a nationwide networked infrastructure so that data relating to criminals active in one State is available to the police of other States.